

**आयकर अपीलीय अधिकरण “के” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“K” BENCH, MUMBAI**

**माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लष्ठासदस्य कासमक्ष।
BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing Through Video Conferencing Mode)**

1. आयकरअपील सं./ I.T.A. No.3848/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2003-04)
2. आयकरअपील सं./ I.T.A. No.3849/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2004-05)
3. आयकरअपील सं./ I.T.A. No.3850/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2005-06)
4. आयकरअपील सं./ I.T.A. No.3851/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2011-12)
5. आयकरअपील सं./ I.T.A. No.3852/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2012-13)

M/s Chiron Behring Vaccines Pvt. Ltd. 6 th Floor, Unit No.608 The Summit Business Bay Village Gundvali, Andheri-Kurla Road Andheri (E), Mumbai-400 093	बनाम/ Vs.	ACIT-9(2)(1), Aaykar Bhavan, M. K. Road Mumbai-400 021
स्थायीलेखासं./जी आइ आर सं./PAN/GIR No. AAACC-6494-P		
(पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

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6. आयकरअपील सं./ I.T.A. No.4015/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2003-04)
7. आयकरअपील सं./ I.T.A. No.4016/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2004-05)
8. आयकरअपील सं./ I.T.A. No.4017/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2005-06)
9. आयकरअपील सं./ I.T.A. No.4018/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2011-12)
10. आयकरअपील सं./ I.T.A. No.4019/Mum/2017
(निर्धारण वर्ष / Assessment Year: 2012-13)

ACIT-9(2)(1), Aaykar Bhavan, M. K. Road, Mumbai-400 021	बनाम/ Vs.	M/s Chiron Behring Vaccines Pvt. Ltd. 6 th Floor, Unit No.608 The Summit Business Bay Village Gundvali, Andheri-Kurla Road Andheri (E), Mumbai-400 093
स्थायीलेखासं./जी आइ आर सं./PAN/GIR No. AAACC-6494-P		

(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)
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Assessee by	:	Shri Harsh Sangoi- Ld. AR
Revenue by	:	Shri Sunil Deshpande- Ld. DR

सुनवाई की तारीख/ Date of Hearing	:	20/07/2021
घोषणा की तारीख / Date of Pronouncement	:	20/07/2021

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. The registry placed on record a copy of assessee's email dated 15/07/2021 wherein it has been submitted that the assessee has opted for settlement of dispute for all the years under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and received Form No.3 from appropriate authority. The Ld. AR sought withdrawal of assessee's appeal and submitted that revenue's appeals have become infructuous. The Ld. DR could not controvert the same.
2. In view of foregoing, the assessee's appeals stand dismissed as withdrawn. The revenue's appeals stands dismissed as infructuous. However, a liberty is given to both the sides to seek recall of any of the appeals, in case the aforesaid declaration filed under the scheme is not accepted, for whatever reasons.
3. All the appeals stands dismissed in terms of our above order.

Order pronounced on 20th July, 2021.

Sd/-
(Mahavir Singh)
उपाध्यक्ष / **Vice President**

Sd/-
(Manoj Kumar Aggarwal)
लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 20/07/2021
Sr.PS, Dhananjay /Sr.PS,Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT– concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.